

A COLLABORATION OF CTIL & NLIU



# 1st NLIU- CTIL CERTIFICATE COURSE



ON

## INTERNATIONAL TRADE LAW

IN COLLABORATION WITH



WTO CHAIRS  
PROGRAMME



WORLD TRADE  
ORGANIZATION



INTERNATIONAL  
TRADE LAW JOURNAL,  
NLIU BHOPAL



MANUPATRA



2-4 MARCH, 2024



# ABOUT WTO CHAIRS PROGRAMME

The WTO Chairs Programme, initiated by the World Trade Organization (WTO), is a crucial academic initiative designed to advance research, education, and outreach related to international trade and the functions of the WTO. This program strives to deepen the understanding of global trade issues, particularly in developing countries, and bridge the gap between academic research and real-world trade policy. Under the WTO Chairs Programme, participating academic institutions and scholars receive support for research projects, enabling the examination of key trade-related topics. It also encourages the development of courses and teaching materials related to international trade and WTO matters, thereby enhancing the quality of education and training. This program, established in collaboration with select academic institutions worldwide, serves as a conduit for a multifaceted approach to understanding and engaging with global trade dynamics.

The programme promotes dialogue between academia, policymakers, and practitioner through seminars, conferences, and workshops. This interaction facilitates informed policy decisions based on robust research findings. Capacity building is a core facet of the WTO Chairs Programme, strengthening the capabilities of academic institutions and researchers, particularly in developing nations. It empowers them with the knowledge and resources required to actively engage in research and teaching on trade-related topics. Additionally, capacity building is a central aspect of the program, empowering institutions and researchers in developing nations to engage effectively with trade related issues. By fostering a global network of expertise, the WTO Chairs Programme facilitates knowledge sharing and cooperation, strengthening the role of academia in shaping international trade policy and promoting a deeper understanding of the WTO's role in the global trading system.





## ABOUT CTIL, MINISTRY OF COMMERCE AND INDUSTRY, GOVT OF INDIA

The Centre for Trade and Investment Law (CTIL) was established to serve as a center of excellence in the field of international trade and investment law. It was officially inaugurated in 2016. CTIL's establishment was a significant milestone in India's efforts to strengthen its engagement with the global trading system and enhance its understanding of international trade and investment laws. CTIL is a prestigious institution under the aegis of the Ministry of Commerce and Industry, Government of India. It serves as a vital hub for research, policy analysis, and capacity-building activities in the domains of international trade, investment, and related legal matters.

Established with a mission to enhance India's participation in the global trading system and promote a deeper understanding of trade and investment laws, it plays a pivotal role in shaping the country's trade policies and practices. Since its inception, it has actively engaged in various activities, including research projects, policy analysis, organizing workshops and seminars, and collaborating with international organizations and academic institutions. It has consistently contributed to the development of India's trade and investment policies and legal framework. Its primary objectives encompass a wide spectrum of activities, including conducting cutting-edge research on issues related to trade and investment, providing policy recommendations to the government, and engaging in capacity-building exercises for various stakeholders. The institution collaborates closely with international organizations, academic institutions, and legal experts, fostering a global perspective on trade and investment law.





## ABOUT NLIU

Established in 1997, the National Law Institute University (NLIU) stands as a premier institution in India, dedicated to fostering legal education and excellence. Founded by the Madhya Pradesh Government, NLIU has consistently aimed to equip students with the requisite skills for navigating the intricate legal landscape of the nation and beyond. Under the leadership of Vice-Chancellor Prof. (Dr.) S. Surya Prakash and Registrar Mr. Vivek Bakshi, NLIU has established itself as a beacon of legal education.

NLIU's commitment to excellence is exemplified by its recognition as the 3rd Best Law School in India by India Today in 2022. This acknowledgment underscores the university's dedication to maintaining high academic standards and providing students with a conducive learning environment.

Beyond its academic endeavors, NLIU serves as a dynamic hub for research and discourse on contemporary legal issues. The university fosters a culture of intellectual curiosity and engagement, encouraging students and faculty members to actively contribute to legal scholarship and policy debates.

NLIU's impact extends beyond national borders through its strong partnerships with leading institutions globally. These collaborations facilitate exchange programs, joint research initiatives, and academic dialogues, enriching the educational experience for students and faculty alike. The university's alumni network is a testament to its enduring legacy. Comprising accomplished professionals and leaders across various sectors, NLIU alumni play a pivotal role in shaping the legal landscape and upholding the values of justice and integrity.





## **ABOUT INTERNATIONAL TRADE LAW JOURNAL, NLIU, BHOPAL (NLIU-ITLJ)**

The NLIU International Trade Law Journal, affiliated with the National Law Institute University in Bhopal, serves as a prominent platform for interdisciplinary discourse on International Trade Law. Embracing contributions from students, practitioners, academics, and jurists, the journal welcomes innovative perspectives and insights into the complex realm of global trade dynamics.

Adhering to a rigorous double-blinded peer-review process and published annually, the journal maintains high standards of academic excellence and integrity. Esteemed experts in trade and allied laws, serving as advisors, lend their expertise to foster rich discussions and provide valuable insights in the field.

With a focus on India's role in international trade, the journal prioritizes a global south perspective, shedding light on pertinent issues and developments impacting trade relations in the region and beyond. Through an interdisciplinary lens, contemporary topics including International Investment Law, Dispute Resolution, Competition Law & Policy, and Financial Law & Policy are explored, offering nuanced analyses and perspectives.

The peer reviewers, possessing specialized knowledge in International Trade Law and related fields, ensure comprehensive evaluations of submissions, contributing to the scholarly rigor and relevance of the journal. By embracing diverse viewpoints and engaging with multifaceted dimensions of international trade, the NLIU International Trade Law Journal endeavors to enrich understanding, facilitate dialogue, and foster informed discourse in this critical area of study.





## ABOUT CERTIFICATE COURSE PROGRAMME ON INTERNATIONAL TRADE LAW

The Certificate Course on International Trade Law is being offered by the National Law Institute University (NLIU), Bhopal in collaboration with the Centre for Trade and Investment Law (CTIL), Ministry of Commerce and Industry, Government of India in collaboration with WTO Chairs Programme. The Certificate Course comes at a time when WTO members are convening for the 13th Ministerial Conference to discuss matters of international trade and development, and as India negotiates multiple bilateral trade agreements with trading partners. Given this background and the significance of international trade to the world economy, particularly economies of the Global South, the Certificate Course aims to bring the basics of international trade law to better prepare students about the subject's intricacies in the classroom by pairing academic knowledge with practical rigor and experience from the negotiation table. The Certificate Course is being held from 2 to 4 March 2024, running for a total of 16 hours, and will include foundational sessions on international trade law and expert panel discussions on subsidies and non-trade issues, both topics of great contemporary relevance. Among other subjects, the Certificate Course will focus on the fundamentals of trade law, intellectual property rights, WTO dispute settlement, trade remedies, international investment law, trade in services, non-tariff barriers, and trade and sustainability.

By attending, participants will benefit from extensive and cutting-edge insights on these subjects from academic experts and practitioners, providing an opportunity to challenge their prior knowledge and preparing them for forthcoming challenges of the field of international trade and investment law, and government policies on related matters. The Certificate Course will be conducted in a offline mode and will be open for students from various law colleges across India or abroad.



INTERNATIONAL TRADE LAW JOURNAL



## ABOUT THE EXPERTS



**Prof. James J. Nedumpara**  
Head, CTIL, IIFT,  
India Chair, WTO Chairs Programme

Dr. James J. Nedumpara is Professor and the Head of the Centre for Trade and Investment Law (CTIL), established by the Ministry of Commerce and Industry, Government of India, at the Indian Institute of Foreign Trade. In this capacity, he advises the government on international trade, investment and dispute settlement matters. James has taught at Jindal Global Law School, where he joined as a founding faculty member and has worked as Trade Officer (Legal) with the United Nations Conference on Trade and Development (UNCTAD) India programme. He was appointed as the India Chair of the WTO Chairs Programme in 2022.

He received his PhD from the National Law School of India University, Bangalore, and holds graduate degrees in Law from the University of Cambridge, UK (as a Cambridge Commonwealth Scholar); the NYU School of Law, USA; and the National University of Singapore. He received his first degree in Law from Mahatma Gandhi University, India. James has appeared in various WTO dispute proceedings as part of the Indian delegation, and has also advised the Indian government in relation to several FTA negotiations. James has published widely in the field of trade remedy law, most recently, *Non-Market Economies in the Global Trading System: The Special Case of China* (2018). James has also co-authored a comprehensive text book with Professor Leila Choukroune entitled *International Economic Law: Text, Cases and Materials*, published by Cambridge University Press (2021). He has served visiting fellowships and taught in a number of law schools including University of New South Wales (UNSW) (2019), ITAM Mexico City (2018), FGV Law School, São Paulo, Brazil (2011) and National Law School of India University, Bangalore (2013 & 2016). He is a Member of the Executive Committee of TradeLab, a global network of legal clinics and practica and is also the Co-Chair of South Asian International Economic Law Network (SAIELN).



JINDAL GLOBAL LAW SCHOOL



## ABOUT THE EXPERTS



**Prof. Prabhash Ranjan**  
Associate Professor,  
South Asian University, Delhi

Prabhash Ranjan is an Associate Professor at the Faculty of Legal Studies, at South Asian University. From 1 September 2021 till 31 May 2023, Prabhash was on leave from SAU to work as a Professor and Vice Dean (Continuing Education) at the Jindal Global Law School, O P Jindal Global University. He holds a Ph.D. in law from King's College London where he studied on a King's College London doctoral scholarship. Prabhash studied for an intercollegiate LLM programme in London at the School of Oriental and African Studies (SOAS) and University College London (UCL). He read for his LLM as the recipient of the prestigious British Chevening Scholarship. Prabhash is also a Visiting Professor at the National University of Juridical Sciences (NUJS), Kolkata. Previously, Prabhash taught at the National Law University Jodhpur as an Associate Professor and at NUJS as an Assistant Professor. He has been a Visiting Scholar at Brookings India; a Visiting Fellow at the Lauterpacht Centre for International Law, Cambridge University; and a Transnational Summer Law Institute Fellow at the Transnational Law Institute, Dickson Poon School of Law, King's College London. Prabhash sits on the editorial boards of the following international journals: Asian Journal of International Law (Cambridge University Press); Asia Pacific Law Review (Routledge); and Journal of International Trade Law and Policy (Emerald). He is also a member of the Advisory Board of the Indian Law Review (Routledge) and one of the editors of the Asian Yearbook of International Economic Law (Springer).

As an external consultant, Prabhash has handled various projects from key UN organisations like the United Nations Development Programme (UNDP), United Nations Economic and Social Commission for Asia and the Pacific (UNSCAP), and United Nations Conference on Trade and Development (UNCTAD); and also from other prestigious organisations like the Centre for WTO Studies, IIFT; Federation of Indian Chambers of Commerce and Industry; Linklaters - an international law firm; and University of Pennsylvania's Centre for Advanced Study of India. Prabhash was a member of the team that drafted the 260th report of the Law Commission of India on the 2015 draft Model Indian bilateral investment treaty. Prabhash also deposed as an expert witness on 'India and bilateral investment treaties' before the Parliamentary Committee on External Affairs.





## ABOUT THE EXPERTS



Prof. (Dr.) Monica Raje  
Professor of International Trade Law &  
Intellectual Property Law  
Faculty-in-Charge  
NLIU-International Trade Law Journal

Dr. Monica Raje joined the National Law Institute University, Bhopal in the year 2002. She completed her LL.B. degree from University of Mumbai and her LL.M. from The Golden Gate University, San Francisco, California. She completed her Ph.D on the topic 'Trade Secret: A Comparative Study of Indian and U.S. Laws with Special Reference to TRIPS' from NLIU in the year 2012.

Dr. Raje has several publications to her credit in the area of Intellectual Property Law, International Trade Law and other areas of Commercial Law. She has been invited as a resource person to deliver lectures in several institutions including the Indian Institute of Forest Management, National Institute of Technical Teachers Training and Research, Academy of Administration. She has also undertaken research projects for the Government of Madhya Pradesh. Eight candidates pursuing their doctoral research under her guidance and several post graduate candidates have completed their dissertation under her supervision.

She has been a member of the Executive Council of NLIU and has also been a member of several committees at NLIU.

She is the faculty advisor of the NLIU International Trade Law Journal and Member Editorial Board, NLIU Journal.



INTERNATIONAL TRADE LAW JOURNAL



## ABOUT THE EXPERTS



**Ms. Shailja Singh**  
**Consultant (Legal)/Associate Professor**  
**CTIL**

Shailja Singh is a lawyer and trade policy advisor with nearly 15 years of extensive experience in international economic law. She has been part of the Government of India's trade negotiation, policy and dispute teams for over 12 years. At the Centre for Trade and Investment Law (CTIL), Shailja conducts research on a diverse range of international trade law issues, with a particular interest in digital trade, non-tariff barriers, subsidies, and dispute settlement. Shailja has worked at the Advisory Centre on WTO Law (ACWL), Geneva, Switzerland on a special secondment – providing legal advice and support on a number of WTO-related policy and dispute matters to developing countries and LDCs.

She has also acted as a legal counsel to the Government of India in several WTO disputes. Shailja was part of the Government of India's negotiating teams for E-Commerce, SPS and TBT chapters of the Regional Comprehensive Economic Partnership Agreement (RCEP) from 2016 to 2019; and has also participated in India's FTA negotiations with Australia, the European Union, United Kingdom and the United Arab Emirates, and in WTO's fisheries subsidies negotiations. As a trade capacity-building specialist, she plays a key role in training courses delivered under the India Technical and Economic Cooperation (ITEC) initiative of the Ministry of External Affairs, and has trained more than 1,000 government officials from over 50 countries to date. From 2014 to 2022, as faculty co-ordinator, Shailja helped conceive and organize the Joint Academy on International Trade Law and Policy, a month-long summer school for law students and legal professionals, offered jointly by the Centre for WTO Studies and the World Trade Institute, Bern. Shailja joined CTIL as a Legal Consultant - Associate Professor in December 2023, having formerly been with the Centre for WTO Studies, IIFT, New Delhi since 2011.

She has previously worked at AZB & Partners, Advocates and Solicitors, Mumbai, and in International Private Banking at ICICI Bank, Mumbai. Shailja completed her LL.M and B.A. LL.B (Hons) degrees at the University of Cambridge, UK and the W.B. National University of Juridical Sciences, Kolkata.



WORLD TRADE INSTITUTE



## ABOUT THE EXPERTS



**Ms. Shiny Pradeep**  
**Assistant Professor, CTIL**

Shiny Pradeep is the Assistant Professor (Legal) at the Centre for Trade and Investment law, Indian Institute of Foreign Trade. Shiny completed her B.A.LL.B (Hons.) from the National Law Institute University, Bhopal. Thereafter, Shiny did her LL.M. from the National Law University, Delhi. She has worked with the National Green Tribunal, assisting the Judicial member to the bench in research on various environmental law issues. At the National Law Institute University Bhopal, she represented the university in prestigious moot court competitions like the Stetson and the Jessup. She has also qualified for the UGC Junior Research Fellowship. Shiny's areas of interest include international law and the interface of environmental law and trade.



**Ms. Sunanda Tewari**  
**Consultant(Legal) / Assistant Professor, CTIL**

Sunanda Tewari is a Consultant (Legal)/Assistant Professor at CTIL. Sunanda completed her B.A.LL.B (Hons.) from Amity University, Uttar Pradesh. She has worked as a Judicial Law Clerk at the Lucknow Bench of High Court of Judicature at Allahabad. Sunanda completed her LL.M from the University of Edinburgh, United Kingdom with a specialization in International Economic Law. Thereafter, she was associated with Volterra-Fietta, a public international law firm in London.



WTO CHAIR IN LAW



## ABOUT THE EXPERTS



**Ms. Aparna Bhattacharya**  
**Consultant(Legal) / Assistant Professor, CTIL**

Aparna Bhattacharya is a Consultant (Legal)/Assistant Professor at CTIL. She received her Bachelor of Law (B.A. LLB) degree from Amity Law School, Delhi (Guru Gobind Singh Indraprastha University). She holds an LLM in International Trade and Investment Law from the Centre of Post Graduate Legal Studies, O.P. Jindal Global University where she received the Nani Palkhivala Memorial Gold Medal for Excellence in Law Leadership. Before joining CTIL, she worked as an Associate at A&A Law Office, New Delhi and the Department of Commerce, Government of India. Her areas of interest include International Trade Law, International Investment Law and International Dispute Resolution.



**Ms. Ronjini Ray**  
**Consultant(Legal) / Assistant Professor, CTIL**

Ronjini is a Consultant (Legal) / Assistant Professor at CTIL. She received her Bachelor of Law (B.A. LLB) degree from Symbiosis Law School, Pune and did her LLM in International Laws with specialization in International Economic Laws from the Graduate Institute of International and Development Studies (IHEID), Geneva. She has over five (5) years of experience working in international trade law and policy. She has previously worked at Clarus Law Associates, International Trade Centre (ITC) and Economic Laws Practice (ELP). Ronjini's practise focuses on international trade and WTO laws. She has also been part of the legal team representing the Government of India in several WTO disputes.



INTERNATIONAL TRADE LAW JOURNAL



## ABOUT THE EXPERTS



**Ms. Manya Gupta**  
Senior Research Fellow, CTIL

Ms. Manya Gupta has completed her graduation in law from Hidayatullah National Law University, Raipur in 2018. She has worked in the area of trade remedies at TPM Solicitors and Consultants, New Delhi as a legal associate. She worked on domestic investigations and investigations being conducted outside India for imposition of anti-dumping or countervailing duties. She has participated in 5th WTI-CWS Joint Academy for International Trade and Policy, 2018 and successfully finished it. Her interest lies in investment law, intersection between trade and competition law, and trade remedies.



**Ms. Sparsha Janardhan**  
Associate, CTIL

Sparsha Janardhan is an Associate at the Centre for Trade and Investment Law. Prior to joining the Centre, Sparsha was an intern with the WTO Legal Affairs Division, where she was part of the Secretariat team assisting the panel in a dispute. She was previously associated with the Centre (2018-2020), where she advised the Government of India on trade negotiations, WTO disputes and domestic policies. Sparsha holds an LL.M from Columbia Law School, where she was a recipient of the Jagdish Bhagwati Fellowship. She also holds a Bachelor of Laws from National Law University, Jodhpur.



WTO CHAIR IN TRADE LAW



## ABOUT THE EXPERTS



**Mr. Rishabha Meena**  
Senior Research Fellow, CTIL

Mr. Rishabha Meena is a law graduate from National Law University, Jodhpur with a specialization in International Trade and Investment law. He has participated in 16th ELSA Moot Court Competition on WTO Law. He has held the position of Associate Editor in Trade, Law and Development Journal. Furthermore, he has attended 5th CWS-WTI Joint Academy on International Trade Law and Policy, 2018, and WIPO-KOREA Summer School on Intellectual Property, 2019. He has published articles and blogs on various cross-cutting issues of international economic law. His interest lies in international trade law and its intersection with other areas of law.



**Ms. Priyansha Hajela**  
Associate, CTIL

Ms. Priyansha Hajela has been an Associate Member of the Institute of Company Secretaries of India (ICSI) since 2017. She is pursuing a Ph.D. in law from the National Law University, Delhi. She holds a Master's degree in Business and Corporate Laws from Symbiosis Law School, Pune where she received the Nani A. Palkhivala Memorial Trust Gold Medal for securing the highest CGPA in the LL.M. Programme (2018-19). She holds graduate degrees in Law and Commerce and a Diploma in Corporate Governance from the ICSI. She has qualified the UGC-NET in Law. Prior to joining CTIL, she has worked at the ICSI in their Directorate of Perspective and Futuristic Planning. She has also worked as an Assistant Professor at Delhi Metropolitan Education, Noida (Affiliated to GGSIPU). Her research interests include corporate law, corporate governance and corporate sustainability. She has published papers in Chartered Secretary (UGC Approved Journal) and in books published by Thomson Reuters and Taxmann etc. She is a member of the India Chapter of the Daughters of Themis (International Network of Women Business Scholars).



WTO CHAIRS PROGRAMME



# SCHEDULE FOR THE COURSE

Time	Session	Resource Person
<b>DAY 1: 2 March 2024</b>		
9:00 AM - 10:00 AM	Opening Ceremony	
10:15 AM - 11:30 AM	Fundamentals of Trade Law	Ms. Shiny Pradeep/ Ms. Aparna Bhattacharya
11:30 AM - 11:45 AM	Mock Exercise	Ms. Shiny Pradeep/ Ms. Aparna Bhattacharya
11:45 AM - 01:15 PM	International Investment Law	Prof. Prabhash Ranjan
1:15 PM - 01:30 PM	Mock Exercise on International Investment Law	Prof. Prabhash Ranjan
1:30 PM - 2:15 PM	Lunch Break	
2:15 PM - 3:00 PM	Trade in Services	Ms. Ronjini Ray
3:00 PM - 3:15 PM	Mock Exercises on Trade in Services	Ms. Ronjini Ray



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# SCHEDULE FOR THE COURSE

3:15 PM - 4:15 PM	Basics of SCM Agreement and Agriculture Subsidies	Ms. Aparna Bhattacharya
4:15 PM - 5:00 PM	TRIMS and Trade Remedies	Prof. James J Nedumpara
5:00 PM - 5:45 PM	GP and PLI Schemes	Ms. Manya Gupta
5:45 PM - 6:00 PM	Mock exercises on Subsidies	Ms. Manya Gupta/ Ms. Aparna Bhattacharya
High Tea		
6:30 PM - 7:30 PM	Panel discussion: The future of subsidies disciplines in international trade	Panelists: (To be Announced) Discussant: (To be Announced)
<b>DAY 2 : 3 March 2024</b>		
9:30 AM - 10:30 AM	TRIPS & India	Prof. Monica Rajee
10:30 AM - 11:30 AM	Intellectual Property Rights	Ms. Sunanda Tewari



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# SCHEDULE FOR THE COURSE

11:30 AM - 11:45 AM	Mock Exercise on TRIPS and IPR	Prof. Monica Raje/ Ms. Sunanda Tewari
11:45 AM - 12:45 AM	WTO Dispute Settlement	Ms. Sparsha Janardhan/ Mr. Rishabha Meena
12:45 PM - 1:00 PM	Mock exercises on WTO Dispute Settlement	Ms. Sparsha Janardhan/ Mr. Rishabha Meena
1:00 PM - 1:45 PM	Lunch Break	
1:45 PM - 3:15 PM	Trade & Sustainability	Ms. Shiny Pradeep
3:15 PM - 4:30 PM	Non-Tariff Barriers to Trade, SPS, TBT	Ms. Shailja Singh
4:30 PM - 4:45 PM	Mock exercise on SPS and TBT	Ms. Shailja Singh
4:45 PM - 5:45 PM	Contemporary Issues	Ms. Sunanda Tewari/ Ms. Priyansha Hajela



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# SCHEDULE FOR THE COURSE

5:45 PM - 6:00 PM	Mock Exercise	Ms. Sunanda Tewari/ Priyansha Hajela
High Tea		
6:30 PM - 7:00 PM	Online Legal Research Training Session by Manupatra	
DAY 3 : 4 March 2024		
9:00 AM - 11:00 AM	Round Table Discussion The role of non-trade concerns in new international trade discourse	Speakers: (To be Announced) Discussant: (To be Announced)
11:00 AM - 12:00 PM	Closing Ceremony	
12:00 PM - 1:00 PM	Lunch	



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# REGISTRATION & PAYMENT DETAILS

This fee will cover meals, coffee/tea breaks, stationary, and study materials. Accommodation will be provided by the University.

Last date to register - 29 February, 2024

## Registration Fees

- For Students (Undergraduate and Masters Programme Students)- INR. 5500/-
- For PhD Scholars, Working Professionals and Faculty - INR. 6500/-

## Registration Link -

- For External Students: [Click here](#)
- For NLIU Students: [Click here](#)

Payment Link: <https://erp.nliu.ac.in/payment/#/>

Attach the screenshot of the payment in the Google Form.

In case of facing difficulty in registration, please feel free to contact us at [itlj@nliu.ac.in](mailto:itlj@nliu.ac.in)

## ELIGIBILITY FOR APPLICATIONS

Eligibility extends to undergraduate and postgraduate law students, research scholars, lawyers, professionals, and faculty members.

## READING MATERIAL

Reading material for each technical session will be provided to every participant which has been specially carved out in consultation with the guest experts.



WORLD TRADE ORGANIZATION



# ORGANISING COMMITTEE & CONTACT US

## Organising Committee of CTIL:

1. Ms. Shiny Pradeep (Assistant Professor)
2. Ms. Shana Sharma (Research Fellow)
3. Mr. Shiva Singh Chauhan (Young Professional)
4. Mr. Jamshed Ahmad Siddiqui (Research Fellow)
5. Mr. Shantanu Singh (Associate)

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